

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14525/2022

(Arising out of impugned final judgment and order dated 11-08-2022 in WC No. 43422/2018 passed by the High Court of Judicature at Allahabad)

AJAY KUMAR & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 118214/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 118631/2022 - EXEMPTION FROM FILING O.T.

IA No. 118215/2022 - EXEMPTION FROM FILING O.T.

IA No. 118630/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 02-12-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Gagan Kumar, Adv.
Mr. Tota Ramn, Adv.
Mr. Prasad Buddha Deo, Adv.
Mr. Sadam Satyanarayanba Raja Yadav, Adv.
Mr. Sunil Kumar Singh, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s) Mr. Vikramjit Banerjee, ASG
Mr. Devesh Pratap Singh, AOR
Mr. Tathagat, Adv.
Mr. Rahul K., Adv.
Mr. Anil Gaur, Adv.
Mr. Prashant Rawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed, four weeks time is granted for filing rejoinder

affidavit.

List on 06.02.2023.

**(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS**

**(ANJU KAPOOR)
COURT MASTER (NSH)**